

WRITTEN ANSWERS TO  
QUESTIONS

**Rourkela Fertilizer Factory**

\*1133. { Shri Maheswar Nalk:  
Shri P. C. Borooah:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that shortage in supply of gas to Rourkela Fertilizer Factory is hampering production; and

(b) if so, the reasons therefor and the measures being adopted to remedy the situation?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** (a) Yes, Sir.

(b) Due to the low volatile content of the coals available, the coke oven gas generated is not sufficient to supply all the fuel to the steel plant as well as to produce enough hydrogen to utilise the entire capacity of the fertilizer plant. It is proposed to appoint an Expert Committee to go into the question of coke oven gas utilisation at Rourkela.

**Evacuation from Jammu Border Areas**

\*1134. **Shri P. C. Borooah:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number of families evacuated following the firing by Pakistani Forces across the borders in Jammu in early March, 1964;

(b) the number of persons killed and injured in these firings; and

(c) whether normalcy has since been restored in these areas and if so, how far?

**The Minister of Home Affairs (Shri Gulzarilal Nanda):** (a) About 1,700 families comprising 9,000 persons.

(b) Two civilians were killed and one child was wounded.

(c) The situation has now become normal and the evacuated persons have returned to their homes.

**Maltreatment of an M.P. in Ambala Jail**

\*1138. **Shri Hari Vishnu Kamath:** Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 747 on the 25th March, 1964 regarding alleged maltreatment of an M.P. in Ambala Jail and state:

(a) whether a report has been received from the State Government of Punjab;

(b) if so, the findings and conclusions therein; and

(c) whether a copy of the report will be laid on the Table?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) Yes, Sir.

(b) and (c). On the 15th April, 1964, I have already laid on the Table of the House a statement of allegations made by Shri H. C. Kachhavaia, M.P., about the maltreatment accorded to him in Ambala Central Jail, and the facts as revealed by the inquiry conducted by the District Magistrate Ambala, together with a copy of the Report of the said inquiry.

**Juvenile Delinquency**

\*1139. **Shri D. C. Sharma:** Will the Minister of **Education** be pleased to state:

(a) whether there is any proposal to introduce a legislation with a view to combating juvenile delinquency in the country; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) and (b). The Children Act, 1960 (No. 60 of 1960) already provides for the care, protection, maintenance, welfare, training, education and rehabilitation of neg-